

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:48

ANSWERED ON:08.08.2012

POWER TO STATE GOVERNMENTS TO REMOVE CIVIL SERVANTS

Dhanaplan Shri K. P.

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government is planning to give the power to the State Governments for removing civil servants from service;
- (b) if so, the details thereof and the minimum service period required in this regard; and
- (c) the time by which it is likely to be implemented?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

(a) to (c): Civil servants belonging to State Governments and Central Government are under their respective disciplinary control. Civil Servants belonging to All India Services, comprising Indian Administrative Service, Indian Police Service, Indian Forest Service, are the only category of civil servants who are under the purview of State as well as the Central Government, depending upon whether they are posted in the State or Centre. Under the All India Services (Discipline & Appeal) Rules, 1969, removal from Service is a prescribed penalty. However, it can only be imposed by the Central Government. There is no move under way to delegate this power to the State Governments.